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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 32 of 2017 in TP No. 119/397-398/NCLT/AHM/2016 (New)  
CP No. 23/397-398/CLB/MB/2015 (Old)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.04.2017**

Name of the Company: **Dhiren Pratapmal Bhandari**

V/s.

**DB Shapriya Construction Ltd. & Ors.**

Section of the Companies Act: **Section 397-398 of the Companies Act, 1956**

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	M. P. SHARMA	PCS	For Petitioner	<u>M P Sharma</u>
2.	KUNJAL DALAL	PCS	in Resp.,	LC 21326

**ORDER**

Learned PCS Mr. M P Sharma present for Petitioner. Learned PCS Mr. Kunjal Dalal present for Respondent no. 1. None present for other Respondents.

Learned PCS for original Respondent no. 1 requested time to file rejoinder in IA 32/2017. Original Respondent shall file rejoinder in IA 32/2017 within two weeks serving a copy in advance to the petitioner.

Application filed by original petitioner shall be registered today itself. Original Respondent shall file reply within two weeks serving a copy in advance to Petitioner.

List the matter on 18.05.2017 for hearing on applications.

  
**BIKKI RAVEENDRA BABU**

**MEMBER JUDICIAL**

Dated this the 19<sup>th</sup> day of April, 2017.